THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (c) Nine stadia are owned by the Sports Authority of India. These stadia were renovated/upgraded for conduct of the 19th Commonwealth Games, 2010. Details abut their seating capacity are given as the table below:-

S.No.	Name of the Stadium	Seating Capacity
1.	Jawaharlal Nehru Stadium - Athletics	60,000
2.	Jawaharlal Nehru Stadium - Weightlifting	2,172
3.	Jawaharlal Nehru Stadium - Lawn Bowls	2,500
4.	Indira Gandhi Sports Complex - Gymnastics	15,000
5.	Indira Gandhi Sports Complex - Wrestling	6,000
6.	Indira Gandhi Sports Complex - Cycling	3,500
7.	Major Dhyan Chand National Stadium	20,004
8.	Shyama Prasad Mukherjee Swimming Pool Complex	x 5,000
9.	Karni Singh Shooting Ranges	5,000

The Ministry of Youth Affairs & Sports does not maintain data about the sports stadia, owned by State Governments or other entities.

Development of Sports in Assam

2478. Shrimati Naznin Faruque: Will the Minister of Youth Affairs and Sports be pleased to state:

- (a) the details of schemes implemented in this financial year for development of sports in the State of Assam, the funds allotted therefor and amount incurred, headwise thereon; and
- (b) whether there is any plan proposed to construct more sports club and stadium in Assam?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) "Sports" being the State subject, development of sports infrastructure facilities is the responsibility of State Governments. However, Government of India is supplementing the efforts of the State Governments through plan programmes which inter-alia include, Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) scheme and Urban Sports Infrastructure Scheme (USIS). During this financial year (2012-13), so far, no funds have been released to Assam. However, details of funds released to the Government of Assam under the aforesaid two schemes during the period from 2008-09 to 2011-12 are given below:

Sl.No.	Head	Period from 2008-09 to 2011-12	
		(Rs. in crore)	
A	PYKKA		
(i)	Development of playfields in 333 villa panchayats and 22 block panchayats	ge 3.85	
(ii)	Training of 355 kridashrees	0.54	
(iii)	Rural competitions	4.96	
(iv)	Women championship/competition	0.38	
(v)	North East Games	0.27	
(B)	USIS		
(i)	Construction of multi-purpose indoor l Tinsukia	hall, 3.20	
	Total	13.20	

(b) No, Sir. Government of India has no such plan/scheme.

Sports Federations exempted from Income Tax

 $2479.\,SHRI\,OM\,PRAKASH\,MATHUR$: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) the names of Sports Federations in the country which are exempted from Income Tax as well as other taxes;
- (b) whether it is a fact that in the recent past the Department of Income Tax has issued notice to Board of Control for Cricket in India (BCCI) for Income Tax dues of crores of rupees; and
- (c) whether BCCI has deposited the income tax, if not, whether any action is being taken against it?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) The names of Sports Federation/Bodies in the Country registered under section 12A of the Income Tax Act, 1961 which makes them eligible to exemption from payment of income tax, subject to satisfaction of certain conditions, to be examined on a year to year basis, as intimated by the Ministry of Finance (Department of Revenue), are given in the Statement. (see below)

(b) Yes, Sir. The Department of Revenue (Central Board of Direct Taxes) has issued tax recovery notices to Board of Control for Cricket in India (BCCI) for Assessment Years 2008-09 and 2009-10 against outstanding tax demands of Rs. 140.23 crores and Rs. 413.59 crores respectively.